

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 308**  
IB-371(ND)/2023

**IN THE MATTER OF:**  
Precision Fashions Ltd.

**.....APPLICANT/PETITIONER**

**SECTION**  
**U/s 59 of IBC, 2016**

**Order delivered on 09.05.2024**

**CORAM:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
For the Applicant : Mr. Paryag and Mr. Himanshu, Advovcates.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Three days time granted as a last and final opportunity to enable the Petitioner to file/bring on record the proof and affidavit of service within three days, failing which an appropriate orders will be passed on the next date of hearing.

List the matter on **21.05.2024**.

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**